Hon. Members, please take your seats. ...(Interruptions)... Hon. Members, when I had declined Rule 267 notices, I indicated that there is a notice by him and listed in Zero Hour. I said so thrice. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, it is not... ... (Interruptions)...

MR. CHAIRMAN: Can you take your seat now? ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, I am not... ... (Interruptions)...

MR. CHAIRMAN: Do you want me to go further? ...(Interruptions)...

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): सर, ...(व्यवधान)...

MR. CHAIRMAN: Mr. Bajpayee, if you will again speak without my permission, you are forcing my hands. How can a Member, particularly, holding the position of Chief Whip do like this? ...(Interruptions)...

REGARDING NOTICES RECEIVED UNDER RULE 267-Contd.

MR. CHAIRMAN: Mr. Chidambaram, you wanted to say something. ...(Interruptions).. Please hear him. Take your seat. Before that, Mr. Chidambaram, when I got notices under Rule 267, in this very House, I said four times that the hon. Member's notice has been admitted and listed. Now, suppose, for some reason it is not reflected, you must believe the Chair. The Chair had indicated so.

SHRI JAIRAM RAMESH: No, Sir; it is not listed.

MR. CHAIRMAN: It is not for the first time. Hear the hon. Member. What is your point, Mr. Chidambaram?

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, my point is, there is a List of Business.

MR. CHAIRMAN: Yes.

SHRI P. CHIDAMBARAM: We did not know there is an unlisted business also. There is a List of Business. If you want to include his mention in the list, do it on another day. How can you amend a List of Business and create an unlisted business? ...(Interruptions)...

Mr. CHAIRMAN: Take your seat. ...(Interruptions)... You have made your point. ...(Interruptions)...

SHRI P. CHIDAMBARAM: This will create a precedence....(Interruptions)...

MR. CHAIRMAN: You have made your point. ... (Interruptions)...

SHRI P. CHIDAMBARAM: We can all then stand up and say.....(Interruptions)...

MR. CHAIRMAN: Why are you repeating? ...(Interruptions)... You have made your point. ...(Interruptions)...People are intelligent enough to appreciate it. Now, hon. Members, I absolutely fail to understand when I had given my ruling under Rule 267, I indicated to the entire House that this is listed. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, it is not.....(Interruptions)...

MR. CHAIRMAN: So, you are not going by my words. You are going by some document, and it is in the document. ...(Interruptions)...It is there before me. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, ... (Interruptions)...

MR. CHAIRMAN: It will be there. You refresh it. ...(Interruptions)...

Mr. Chandrashekhar, it is good to write letters together but never good to rise together. ...(Interruptions)... I appreciate your writing letters together, fine, but don't rise together. This is one point. Hon. Members, there was an occasion earlier when Mr. Jairam Ramesh said that the document has not been sent. If you just refresh it, you will find it.

SHRI JAIRAM RAMESH: Sir, it is not there.

MR. CHAIRMAN: Okay. It is there now, I say. ...(Interruptions)...I am afraid....(Interruptions)...I hon. Members, this House is fully alive to the situation that for this kind of permission, hon. Chairman and my predecessors, far more distinguished than I am, have been using their discretion to so grant. And, I had indicated to this House, not now, but while imparting my ruling on Rule 267. Does it behove the Members that I am giving platform after having already indicated four times during my ruling under Rule 267? It was, as a matter of fact, rebuff to the hon. Member why he invoked Rule 267 when the notice is admitted. ...(Interruptions)... No. ...(Interruptions)... Shri Iranna Kadadi alone will go on record to 'Discuss the issue of corruption in Kartnataka Maharshi Valmiki Scheduled Tribes Development Corporation.' ...(Interruptions)... Go ahead. ...(Interruptions)... Please. Go ahead. ...(Interruptions)...

श्री **ईरण्ण कडाडी** : सभापति महोदय, आज कर्णाटक का मुद्दा है, इसलिए मैं कन्नड़ में बात करना चाहता हूं।...(व्यवधान)...

MR. CHAIRMAN: Go ahead. ... (Interruptions)... Nothing has been going on record. ...(Interruptions)... Now, Shri Deepak Prakash ...(Interruptions) Please, please, hon. Member. ... (Interruptions)... Sit down. ... (Interruptions)... What is the point, Tiwari? ...(Interruptions)... Mr. Pramod Please take your seat. ...(Interruptions)...One of you may speak. ...(Interruptions)...Take your seat. ...(Interruptions)...Mr. Randeep Surjewala, if you have a point of order,... ...(Interruptions)...Let Mr. Pramod Tiwari speak. Please. ...(Interruptions)...Take your seat. ... (Interruptions)... will give you a chance. ... (Interruptions)... Mr. Pramod Tiwari. ... (Interruptions)... Please take your seats. ... (Interruptions)... I am allowing Mr. Pramod Tiwari. ... (Interruptions)... I will give you permission again. Take your seat. ...(Interruptions)...Yes, Mr. Pramod Tiwari.

SHRI PRAMOD TIWARI (Rajasthan): Sir, Mr. Jairam Ramesh had raised this issue.

MR. CHAIRMAN: Okay, Mr. Jairam Ramesh. Go to your seat first. ...(Interruptions)...First go to your seat. ...(Interruptions)...Mr. Jairam Ramesh, go to your seat, and from the seat(Interruptions)...You decide who wants to speak. ...(Interruptions)...Okay, before you decide, let Mr. Tiruchi Siva say something. ...(Interruptions)...Yes, Mr. Tiruchi Siva. ...(Interruptions)...

SHRI RANDEEP SINGH SURJEWALA (Rajasthan): Hon. Chairman, Sir, ... (Interruptions)...

MR. CHAIRMAN: I have given the floor to Mr. Tiruchi. Yes, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, making use of your discretionary power...

MR. CHAIRMAN: One minute. Mr. Tiruchi Siva, you are taking the floor. Look at the background. One background is, a procedural issue to which I have given a quietus. Am I right? Second is, you can raise it. What is the issue? ...(Interruptions)... Mr. Siva, I have noticed him. He is on his legs. I have noticed him.

SHRI TIRUCHI SIVA: Sir, I have only one submission. When you denied those Rule 267 notices making use of your discretionary powers, a Zero Hour Mention which has not been listed, you have allowed.

MR. CHAIRMAN: Yes.

SHRI TIRUCHI SIVA: We accept that you have powers; sky-high powers. And hereafter, when we give Rule 267 notices, it is not admitted, kindly give us also Zero Hour. ... (Interruptions)...

MR. CHAIRMAN: One minute. Let me react to what Mr. Tiruchi has said. ...(Interruptions)...

SHRI RANDEEP SINGH SURJEWALA: Sir, with your permission only, I will...

MR. CHAIRMAN: Take your seat, first. I am reacting to him. ...(Interruptions)... Please. ...(Interruptions)... Hon. Members, Mr. Tiruchi Siva, a senior Member, has raised a good point.

Mr. Tiruchi Siva, invariably, I have been following this practice. But I can't force a Member to raise an issue in Zero Hour which he or she has raised in Rule 267. But if any Member has come to me, if any Member has come to me that the issue of Rule 267, he wants to raise under the rules, I have never declined. So, the House may take note of it. Now, Mr. Randeep Surjewala, what do you have to say? ...(Interruptions)...

SHRI RANDEEP SINGH SURJEWALA: Hon. Chairman, Sir, ...

MR. CHAIRMAN: What is your point?

SHRI RANDEEP SINGH SURJEWALA: Sir, my point is very simple.*
...(Interruptions)...

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)...Mr. Randeep Surjewala, what are you doing? ...(Interruptions)...Take your seat. ...(Interruptions)...

Randeep Surjewala*ji*, you are playing politics. ...(Interruptions)...Why are you playing politics? ...(Interruptions)...It is not a political platform. ...(Interruptions)...

Nothing has gone on record. ...(Interruptions)... Is it a political platform? ...(Interruptions)... I gave you permission to raise point of order. ...(Interruptions)...

Is it a point of order? ...(Interruptions)... Tell me, is it a point of order? ...(Interruptions)...

Either raise a point of order or nothing will go on record. ...(Interruptions)...

SHRI RANDEEP SINGH SURJEWALA: *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... The hon. Member is raising an issue. The issue is with respect to corruption. Corruption is an issue that we need to discuss. We cannot stop a Member from speaking about corruption. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... Surjewalaji, what is this? ...(Interruptions)... I gave him the floor. ...(Interruptions)... Please ...(Interruptions)... Would the Members take their seats? ...(Interruptions)... Hon. Members, the House will be enlightened ...(Interruptions)... Mr. Lahar Singh, if any Member rises when I am rising, I will name him immediately. ...(Interruptions)...

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): You need to.

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^{*} Not Recorded.

MR. CHAIRMAN: I need to. Madam, I hold myself back. You have been in this Chair. All I am saying is that I am open to a point of order. ... (Interruptions)... Tiruchi Sivaji has raised a point of order. ... (Interruptions)... If I have declined an issue under Rule 267, I must give permission to make the point in some other rule or provision. I have indicated that I have always done it, provided the Member is willing. ...(Interruptions)... Provided the Member is willing ...(Interruptions)... I am addressing Jaya Bachchanji now. ... (Interruptions)... Jayaji, what I am saying is that if I have declined an issue under Rule 267 and the Member comes to me that he wants to raise this issue by Special Mention or Zero Hour, I allow it. But I don't persuade the Member. ... (Interruptions)... No one came to me. ... (Interruptions)... Tell me one instance. ... (Interruptions)... Nothing will go on record. ... (Interruptions)... Nothing will go on record. ... (Interruptions).. Mr. Mukul Wasnik wants to raise a point of order. ... (Interruptions)... Take your seats. ... (Interruptions)... He is senior enough ... (Interruptions)... He is senior to all of you at the moment. ...(Interruptions)... You happen to be the senior-most at the moment. ...(Interruptions)... Go ahead. ...(Interruptions)... My humble prayer to you is, please raise a point of order in the following manner. Specify the rule and then have your point. Under which rule are you raising it? ... (Interruptions)...

SHRI MUKUL BALKRISHNA WASNIK (Rajasthan): Sir, I wish to say that we have the highest respect for the Chair. ... (Interruptions)... We have the highest respect for the Chair and the House has to be conducted by the Rules of Procedure. There is a list circulated to all the Members on issues to be raised in the Zero Hour. The hon. Member is being allowed to raise issue which is not listed in this. ... (Interruptions)...

MR. CHAIRMAN: Mr. Mukul Wasnik, take your seat. You are not aware. I had indicated four times during my ruling on Rule 267 that the hon. Member will be allowed. ... (Interruptions)... I have done it. ... (Interruptions)... Ms. Sushmita Dev. ... (Interruptions)...

MS. SUSHMITA DEV (West Bengal): Sir, I will just take 30 seconds. I have filed several notices to talk about Assam floods and Bengal floods under Rule 267. Moreover, he has already raised this issue before. He is being allowed to speak.

MR. CHAIRMAN: No, declined. ... (Interruptions)...

MS. SUSHMITA DEV: * ...(Interruptions)...

MR. CHAIRMAN: No, nothing will go on record. I have declined Rule 267. ...(Interruptions)... I declined Rule 267. The Business of the House was not suspended. The proceedings of the House continued. When it is the question of Zero Hour, I allowed the hon. Member at number three. ...(Interruptions)... Shri Iranna Kadadi. Nothing else will go on record.

MATTERS RAISED WITH PERMISSION - Contd.

The issue of corruption in Karnataka Maharshi Valmiki Scheduled Tribes Development Corporation

SHRI IRANNA KADADI (Karnataka): **"Mr. Chairman Sir, in the State of Karnataka, the funds that were allotted for the development of the Scheduled Castes and the Scheduled Tribes have been systematically *looted* by the Karnataka State Government. The State Government has been misleading the public that the Central Government is doing away with reservation and that, the Constitution is under threat...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record.

SHRI IRANNA KADADI: The State Government has transferred 87 crore Rupees from Maharishi Valmiki Scheduled Tribe Development Corporation to 270 Benami Accounts in the States of Karnataka, Andhra Pradesh and Telangana. They have misused these funds for the election expenditure of their party candidates in the Lok Sabha elections, which is a serious betrayal of the Dalits and the Scheduled Tribes. The ED has detained one of the Ministers in the Karnataka State Government. They are filing cases against the ED to politicise the issue. I would like to draw the attention of the House to this serious issue.

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^{*} Not recorded.

^{**} English translation of the original speech delivered in Kannada.